(2021) 05 SEBI CK 0178

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.364 Of 2021

Harivallabh Mudra APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 21-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0178

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Joby Mathew, Anshuman Sugla, Arihant Agarwal, Tanya Gupta, Nidhi Singh, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. The respondent is allowed three weeks time to file a reply. Three weeks thereafter to the appellant to file rejoinder. List on July 15, 2021 for

admission and for final disposal.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.